

IN THE COURT OF SH VIMAL KUMAR YADAV, SPECIAL JUDGE (PC ACT), CBI-01,  
ROUSE AVENUE DISTRICT COURT, NEW DELHI

CBI Vs Sharwan Kumar

Case No.336/2019

03.09.2020


**Present :** Ms. Bindu, Ld. PP for CBI.

**Sh. S.P.M.Tripathi, Ld. Counsel along with accused Sharwan Kumar.**

The matter has been taken up through video conferencing using CISCO WEBEX hosted by Sh. Sudhir Kumar, Reader of this court.

This is a contested matter at the stage of prosecution evidence. In view of the circular No. Power/Gaz./RADC/202/E-7784-7871 dated 30.07.2020 issued by Ld. District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi, pursuant to Order No. 26/DHC/2020 dated 30.07.2020 of Hon'ble High Court of Delhi, New Delhi, evidence cannot be recorded. Accordingly, case is adjourned for PE on **21.09.2020**.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

  
(Vimal Kumar Yadav)

**Special Judge (PC Act), CBI-01,  
Rouse Avenue District Court, New Delhi**

**03.09.2020**